## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR

**ORDER SHEET** 

APPLICATION NO\_\_\_\_OF

Applicant (s)

Respondent (s)

I/12

Advocate for Applicant (s)

 Advocate for Respondents (s)

**Notes Of the Registry** 

## **Orders Of The Tribunal**

O.A. No. 201/2002 Date of Order; 12.04.2005

Mr. Hemant Shrimali: Counsel for the applicant. Mr. Salil Trivedi: counsel for respondents No. 1 & 2. None is present for respondent No. 3.

Both the learned counsel agree that the controversy which has been raised in this case has been settled by the Hon'ble Supreme Court in case of All India Railway Parcel & Goods Porters's Union vs. Union of India & Ors. reported in (2003) 11 SC Cases 590 wherein the matter has been directed to be referred to the Labour Commissioner to decide about the nature of contract of employment of the applicants through Contractor. Labour Commissioner directed to file a fresh report with an opportunity to the respondents to scrutinise the claims and cross-examine the petitioners – directions passed to implement the Labour Commissioner's fresh report. Hence, this O.A. being not maintainable before this Court. The applicant is directed to approach the Labour Commissioner's office as per the directions of the Hon'ble Supreme Court.

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( G R Patwardhan ) Administrative Member ( Kuldip Singh Vice Chairman

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